

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 108**

**CP(IB) No.243/Chd/Pb/2023**

**IN THE MATTER OF:-**

Gulshan Rai

...Petitioner

**Under Section: 94 ,IBC 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SH. ASHISH VERMA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the personal** : Mr. Vishav Bharti Gupta, Advocate

**guarantor/petitioner**

**For the creditor-Union Bank** : Mr. Yash Pal Gupta, Advocate

**of India**

**For the RP** : None

**ORDER**

It is seen that neither the report under Section 99 of the I&B Code, 2016 has been filed by the RP nor he is present today. RP is directed to come present (*either physically or through video conferencing*) on the next date of hearing and explain as to why the compliance of last order is still not made.

It is stated by Id. counsel for the petitioner that he has received the copy of the report but the same is not placed before the Registry. On the other hand it is stated by Id. counsel for the creditor that he has not received the copy of the report as well as the petition. Id. counsel for the personal guarantor and RP are directed to supply the same to the Id. counsel for the creditor. List on 20.08.2024.

Sd/-

**(ASHISH VERMA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**